# GOVERNMENT OF INDIA MINISTRY OFRURAL DEVELOPMENT RAJYA SABHA

# **QUESTION NO09.11.2010**

### ANSWERED ON

## IMPLEMENTATION OF PURA THROUGH PPP MODEL.

143 SHRIMATI SHOBHANA BHARTIA

Will the Minister of COALCOALCOALCOALCOALRURAL DEVELOPMENT be pleased to state :-

- (a)whether the Central Government has recently shortlisted some private companies to develop infrastructure in the rural areas of the country;
- (b)if so, the details thereof;
- (c)whether the scheme `Provision of Urban Amenities in Rural Areas` (PURA) would be implemented through Public Private Partnership (PPP) model with any terms and conditions attached therein; and

(d)if so, the details thereof?

**ANSWER** 

### MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI PRADEEP JAIN 'ADITYA')

(a)&(b): The Government has approved Provision of Urban Amenities in Rural Areas (PURA) Scheme for implementation on pilot basis in 11th Five Year Plan. The scheme proposes holistic and accelerated development of compact areas around a potential growth centre in a Gram Panchayat(s) through Public Private Partnership (PPP) framework for providing livelihood opportunities and urban amenities to improve the quality of life in rural areas. A notice was issued inviting Expression of Interest (EoI) from private sector entities on 15th April 2010 in leading national and financial dailies. In response to the notice, ninety three (93) EoIs were received out of which 45 organizations had qualified at the EoI Stage. These 45 organizations were asked to submit the detailed bid alongwith concept plan by 07th October 2010. In response, nine organizations have submitted 14 proposals which are being evaluated by this Ministry. The selected private entities shall be responsible for creating and managing the designated infrastructure and amenities in the Panchayat area over a period of ten years.

(c)&(d): The terms and conditions of the proposed PURA projects will be specified in the Concession Agreement and the State Support Agreement. The Concession Agreement will be signed between the Gram Panchayat as the Grantor and the private developer as the concessionaire. It shall include details of minimum service level standards, performance guarantees, etc. State Support Agreement will be signed between Ministry of Rural Development, State Government and private developer. The commitment of State Government for delivering the core facilities like roads, bulk water and power to the PURA area shall be made as part of this agreement.